CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

Original Application No. 180/00360/2020

Friday this the 7th day of August, 2020

CORAM:

Hon'ble Mr. P.Madhavan, Judicial Member Hon'ble Mr.K.V.Eapen, Administrative Member

T.B.Abdul Jabbar, aged 54 years, S/o.Bhava Sepoy O/o. Superintendent, Narcotics Control Bureau, Sub Zone Kakkanad, Kochi, residing at Thirunilath House Edaya Kunnam, South Chittoor, Ernakulam, Ph.9746026213

.. Applicant

(By Advocate : M/s. Varkey & Martin)

Versus

- The Director General Narcotics Control Bureau R.K.Puram, New Delhi – 110 066
- The Deputy Director, Narcotics
 Control Bureau
 R.K.Puram, New Delhi 110 066
- 3. Superintendent, Narcotics, Control Bureau Sub Zone, Kakkanad, Kochi 682 037
- 4. Zonal Director, Narcotics Control Bureau Chennai Zonal Unit, Chennai 600 077

....Respondents

(By Advocate : Mr.N.Anilkumar, SCGSC)

This application having been heard on 7.8.2020, the Tribunal on the same day

ORDER (ORAL)

Hon'ble Mr. P.Madhavan, Judicial Member –

Applicant is at present working as a Sepoy, in the office of Superintendent, Narcotic Control Bureau, Sub Zone, Kochi, a department which comes under the Ministry of Home Affairs. He is aggrieved by the transfer order with which the applicant is stands transferred to Goa. Hence he prays for the following reliefs.

- "(i) Call for the records leading to the issuance of Annexure A1 and Annexure A4 and quash the same to the extent it relates to the applicant.
- (ii) Award costs of and incidental to this application.
- (iii) Grant such other relief, which this Honourable Tribunal may deem fit and proper in the circumstances of the case. "
- 2. Advocate Mr.N.Anilkumar, SCGSC takes notice on behalf of respondents.
- 3. It appears that Annexure A-5 representation showing his grievances submitted by the applicant is still pending with the respondents. Counsel for the respondents has no objection to consider Annexure A-5 representation filed the applicant.
- 4. Since the relief sought is limited, respondents are directed to consider Annexure A-5 representation filed by the applicant and pass a reasoned and speaking order in

the light of relevant rules and regulations on the subject within two months from the date of receipt of a copy of this order. It is submitted by the learned counsel for the applicant that there is no proper transport facility available to go to Goa and he may

be granted time for reaching there.

5. In view of the pendemic situation, if the applicant is not relieved, status quo will

be continued till the transport facilities are restarted and till a decision is taken on

Annexure A-5 representation.

6. The Original Application is disposed of as above, at the admission stage itself.

No costs.

(K.V.EAPEN) ADMINISTRATIVE MEMBER (P.MADHAVAN) JUDICIAL MEMBER

SV

List of Annexures

Annexure A1 : True copy of the letter F.No.11/27(II)2020/Estt/674 dated 28.5.2020 issued by the second respondent

Annexure A2: True copy of the letter bearing No.F.No.11/27(II)2020/Estt/724 dated 8.6.2020

Annexure A3 : True copy of the representation dated 09.06.2020 submitted by the applicant

Annexure A4 : True copy of the letter F.No.11/27(II)2020/Estt/876 dated 08.07.2020 issued by the second respondent

Annexure A5 : True copy of the representation dated 13.07.2020 submitted by the applicant.

. . . .